

Item-20

21.12.2004

MA-2258/2004

MA-2259/2004

OA-1898/2003

Present: Sh. S.M.Arif, counsel for applicants in MA  
(respondents in OA).

MA-2258/2004 and 2259/2004

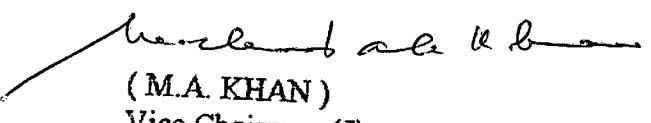
MA-2258/2004 is filed for extension of 4 months further time for implementing the order in respect of Applicant No.5 only. MA-2259/2004 is filed for condonation of delay in filing the application. By order dated 18.12.2003 this Tribunal disposed of OA-1898/2003 directing the respondents to grant second financial upgradation to the applicants within a period of 4 months from the date of receipt of the copy of the order. Counsel for respondents states that copy of the order was received by the respondents on 6.1.2004. The present application is filed by the respondents on the averment that out of these 7 applicants, the second financial upgradation under the ACP scheme has already been granted to 6 of them leaving only applicant No.5 Sh. Rajiv Rai, whose case is under consideration with the Ministry. It is submitted that Ministry is likely to take a decision. Ministry has asked the respondents to send the ACR dossiers of all other similarly placed persons for consideration of the matter. There is no opposition to the application from the side of the respondents (applicants in OA).

Accordingly, in the facts and circumstances of the case and for the reason given in the application, we condone the delay in filing the application and grant four months further time, as prayed, to the respondents to implement the order of the Tribunal in respect of applicant No.5 also. MA stands disposed off.

  
( SARWESHWAR JHA )

Member (A)

'sd'

  
( M.A. KHAN )

Vice Chairman (J)